

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.IV

Excise Appeal No. 52102 of 2019

[Arising out of Order-in-Appeal No. 125-129(SM) CE/JPR/2019 dated May 02, 2019, passed by the Commissioner (Appeals) Central Excise & CGST, Jaipur]

Shri Amit Gupta

... APPELLANT

S/o Shri Ramniwas Gupta
307, Express Tower,
Azadpur Commercial Complex
Delhi -110033.

VERSUS

**COMMISSIONER OF CENTRAL EXCISE,
CENTRAL GOODS & SERVICE TAX,**

... RESPONDENT

Division I, Alwar Bypass, Bhiwadi
Rajasthan.

APPEARANCE:

Shri Wilson Joy, Advocate for the Appellant
Ms Tamana Alam, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: March 24, 2021

FINAL ORDER No. 51162 /2021

PER RACHNA GUPTA

The discharge certificate/ form SVLDRS 4 as has been issued to the appellant under the Section 127 of Finance Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been sent to the Registry by e-mail on March 23, 2021. The same is acknowledged by the Department.

2. Keeping in view the same, the present appeal is dismissed as withdrawn.

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**